

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRR INFRAPROJECTS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KRR Infra Projects Pvt Ltd
2.	Date of incorporation of corporate debtor	14-08-2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209TG2009PTC064759
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No.8-2-248/1/7/35, Nagarjuna Hills, Punjagutta, Hyderabad - 500016
6.	Insolvency commencement date in respect of corporate debtor	06.08.2021
7.	Order Uploaded to NCLT Website	10-08-2021
8.	Estimated date of closure of insolvency resolution process	02-02-2022
9.	Name and registration number of the insolvency professional acting as interim resolution professional	Gollamudi Krishna Mohan, Reg No. IBBI/IPA-003/IP- N000161/2018-19/11952
10.	Address and e-mail of the interim resolution professional, as registered with the Board	F No.107, Maurya Towers, H No.1-9-648, Adikmet Road, Vidyanagar, Hyderabad – 500044, E-Mail: krishnamohangollamudi@gmail.com
11.	Address and e-mail to be used for correspondence with the interim resolution professional	FF 26, Raghavaratna Tower, Chirag Ali Lane, Abids, Hyderabad – 500 001. E-Mail: ip.krrinfra@gmail.com
12.	Last date for submission of claims	24/08/2021
13.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
14.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.} 2.} Not Applicable 3.}
15.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KRR Infra Projects Private Ltd** on 06.08.2021.

The creditors of **KRR Infra Projects Private Ltd**, are hereby called upon to submit their claims with proof on or before **24.08.2021** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (However, this is not applicable)

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Krishna Mohan Gollamudi".

Krishna Mohan Gollamudi
Interim Resolution Professional
KRR Infraprojects Pvt Ltd

Reg No. IBBI/IPA-003/IP-N000161/2018-19/11952

Date : 12.08.2021
Place : Hyderabad

: